

Rev. Application No. 58/2000
In
Original Appl. No. 455/1997

16.10.00

Hon. Mr. S. K. I. Naqvi, J.M.
Hon. Mr. S. Biswas, A.M.

The respondents in O.A. No. 455/97 have preferred this review petition with the prayer that the order and judgment dated 18.7.00 passed in the connected O.A. by the Bench consisting of myself (S.K.I. Naqvi) and brother Hon. Mr. S. Biswas, be recalled and the matter be decided afresh, on the grounds mentioned in the review petition.

Perused the facts and circumstances which lead to impugned ~~the~~ judgment and also considered the grounds of review as preferred by the petitioner of this review petition, ~~I find three-is-~~ there is no patent or apparent mistake of law or fact in the impugned judgment and the same does not require to be interfered, ~~I am of the view~~ ^{and thereby} that the review petition is not maintainable and the same is dismissed accordingly.

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A.M.

S.M.
J.M.

/m.m./